

ITEM NO.6 Court 3 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1235/2017

NGT BAR ASSOCIATION (WESTERN ZONE) Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(LIST FOR REPORTING COMPLIANCE AND DIRECTIONS

IA No. 67281/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 60621/2020 - CLARIFICATION/DIRECTION

IA No. 160621/2019 - CLARIFICATION/DIRECTION

IA No. 119263/2018 - CLARIFICATION/DIRECTION

IA No. 139755/2017 - EX-PARTE STAY

IA No. 68977/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 66614/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 68975/2020 - MODIFICATION)

Date : 14-08-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Raj Panjwani, Sr. Adv.
Mr. Saurabh Kulkarni, Adv.
Ms. Priyashree, Adv.
Mr. Kush Chaturvedi, AOR

For Respondent(s) Mr. N. Venkataraman, ASG
Mr. Gurmeet Singh Makker, AOR
Mr. Shradha Deshmukh, Adv.
Ms. Seema Bengani, Adv.
Mr. Abhishekh Atrey, Adv.

Mr. Santosh Krishnan, AOR

Mr. Anando Mukherjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard counsel for the parties.

It is submitted on behalf of the

applicant(s) that as on 23.07.2020, there were 7 vacant posts of Judicial Members and 6 vacant posts of Expert Members in the National Green Tribunal.

We accede to the request made by the applicant(s) to correct the number of vacancies of Judicial and Expert Members in order dated 23.07.2020. The same shall now be read as 7 Judicial Members and 6 Expert Members.

In addition, it is reported that one Expert Member had tendered resignation on 17.07.2020 and one Expert Member is superannuated on 30.07.2020 but is continuing in office in terms of order dated 23.07.2020.

We are also informed that the applicant(s) have already published advertisement for filling up of 9 vacancies towards Judicial Members *vide* notification dated 31.07.2020 and the process of filling up of 6 vacant posts of Expert Members is at an advance stage.

In that case, we request the Selection Committee to expedite the processes so that the applicant(s) will be able to issue appointment letters to meet the piquant situation created due to reduced working strength of the Tribunal, only to 7

Members. This is opposed to the mandate of Section 4, to ensure that the minimum strength of the Tribunal at any given point of time shall not be less than ten Members.

We hope and trust that the selection process for Judicial Members is also speeded up because the mandate of law is that the strength of Judicial Members and Expert members should ordinarily be equivalent. In other words, merely expediting the selection process for Expert Members alone may result in mis-match in the ratio between the two sources (Judicial Member and Expert Member).

List this matter in the third week of September, 2020.

(NEETU KHAJURIA)
COURT MASTER

(BEENA JOLLY)
BRANCH OFFICER